

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 15.7.2002

OA No.359/2000

Dal Chand s/o Girdhari Lal, r/o 45/80, Mansarovar, now-a-days working as Supdt. (Hindi), Department of Geological Survey of India, Jhalana Doongari, Jaipur

.. Applicant

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Mines, Shastri Bhawan, New Delhi.
2. The Director General, Geological Survey of India, 16, Jawahar Nagar Marg, Calcutta.
3. The Deputy Director General (Personnel), Geological Survey of India, 4, Chaurangi Lane, Calcutta.
4. Deputy Director General, Western Region, Geological Survey of India, Jhalana Doongari, Jaipur.

.. Respondents

Mr. S.K.Jain - counsel for the applicant

Mr. N.C.Goyal - counsel for the respondents

CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

The applicant is aggrieved of the order dated 2.8.2000 (Ann.A1) whereby a pay scale of Rs. 5000-8000 was granted to the applicant instead of the pay scale of Rs. 5500-9000 w.e.f. 1.1.96. In relief, he has prayed for appropriate directions to the respondents to quash the

impuned order (Ann.Al) and allow ~~the~~ him the benefit of the pay scale of Rs. 5500-9000, as if the impugned order was not passed.

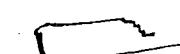
2. The respondents have contested this application. They have also filed a Misc. Application No.248/02 wherein in para 2 it has been stated that the applicant's prayer has been met and the relief sought by the applicant has been granted, therefore, this application has become infructuous.

3. The learned counsel for the applicant submits that in view of the Misc. Application filed by the respondents, he does not want to proceed further in the case. Therefore, this OA has become infructuous and accordingly dismissed as having become infructuous.

4. Misc. Application Nos.147/01 and 248/02 also stand disposed of.


(M.L.CHAUHAN)

Member (Judicial)


(H.O.GUPTA)

Member (Administrative)